## Rate of coal royalty

- 2417. SHRI SHREEGOPAL VYAS: Will the PRIME MINISTER be pleased to state:
- (a) what is Government's view on the report submitted on 14th July 2006, by the Committee constituted for revision of rates of royalty;
- (b) whether Government is agreeable to royalty fixed market rates as suggested by Planning Commission and requested by Chhattisgarh Government which obtains 78 per cent of its royalty revenue from coal; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) to (c) The report of the Committee on revision of rates of royalty on coal and lignite is under consideration of the Government along with the views/suggestions of all stake-holdecs.

## Report by the Chief Vigilance Officer, CIL

 $\dagger$ 2418. SHRI RAMADHAR KASHYAP: Will the PRIME MINISTER be pleased to state:

- (a) whether Chief Vigilance Officer of CIL had concluded in his report that such companies exist only on papers which were allotted the work of coal transportation -in Dipika and Gevra coal mines under SECL (Chhattisgarh) and a special group has ownership rights of these companies,
- (b) whether it has also been indicated in the said report that SECL has handed over its complete control rights to the said group; and
- (c) if so, the action taken by SECL against the said coal transportation company?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) to (c) Chief Vigilance Officer (CVO), CIL had deputed a team of officers from CIL Vigilance Division to investigate the alleged irregularities in the coal transportation system at Gevra area of SECL. During the investigation, CVO, CIL had discovered certain

<sup>†</sup>Original notice of the question was received in Hindi